

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal(C) No(s). 723-724/2019

(Arising out of impugned final judgment and order dated 13-09-2018 in RP No. 89662/2018 18-07-2018 in SA No. 338/2007 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

BRAMHA PRAKASH SRIVASTAVA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 177316/2018 - EXEMPTION FROM FILING O.T.

Date : 20-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Vinay Navare, Sr. Adv.
Ms. Shalini Kaul, AOR
Mr. Joydeep Mazumdar, Adv.
Mr. P. Sil, Adv.
Mrs. Hemlata Kashyap, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Rahul Singh Chauhan, Adv.
Ms. Smriti Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. Vinay Navare, learned senior counsel in support of these special leave petitions.

None appears on behalf of the respondent-State.

Leave granted.

List the appeals in the second week of August, 2024 for hearing.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)